

BULLETIN NO. 1

Monday, the 20th January, 2020

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 20th January, 2020 from 12.12 P.M. to 12.41 P.M.)

I. GOVERNOR'S ADDRESS

The Speaker in pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly reported that the Governor was pleased to partially address the Haryana Legislative Assembly today, the 20th January, 2020 at 11.30 A.M. under Article 176 (1) of the Constitution.

He further informed that the Governor has intimated the House that as this Session is convened for ratifying the 126th constitutional amendment to extend reservation for Scheduled Castes and Scheduled Tribes in the Lok Sabha and State Assemblies by another 10 years hence, he will deliver a full-fledged Address during the forthcoming Budget Session of Vidhan Sabha.

II. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Shri Ishwar Dayal Swami, former Union Minister of State.
2. Shri Shamsher Singh Surjewala, former Minister of Haryana and former Member of Parliament.
3. Shri Het Ram, former Member of Parliament.
4. Shri Ashwini Kumar, former Member of Parliament.
5. Freedom Fighters of Haryana.
6. Martyrs of Haryana.
7. Others.

and spoke for 8 minutes.

Shri Bhupinder Singh Hooda, Leader of the Opposition, also spoke for 8 minutes.

The Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

III. ANNOUNCEMENT

(a) By The Speaker

Panel of Chairpersons

Under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons :-

1. Shri Aseem Goyal, M.L.A.
2. Smt. Seema Trikha, M.L.A.
3. Shri Jagbir Singh Malik, M.L.A.
4. Shri Randhir Singh Gollen, M.L.A.

(b) By the Secretary

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in August, 2019, November (First Session), 2019 and November (Second Session), 2019 have since been assented to by the Governor:-

August Session, 2019

1. The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2019.
2. The Motor Vehicles (Haryana Amendment) Bill, 2019.

November (First Session) Session, 2019

The Haryana Service of Engineers Group-A, Public Works (Buildings and Roads) Department (Amendment) Bill, 2019.

November (Second Session) Session, 2019

The Haryana Panchayati Raj (Second Amendment) Bill, 2019.

IV. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the First Report of the Business Advisory Committee as under:-

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Monday, at 11.00 A.M. and adjourn at 1.30 P.M.

On Monday, the 20th January, 2020 the Assembly shall meet immediately half an hour after the conclusion of the Governor’s Address and adjourn after the conclusion of business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on 20th January, 2020 be transacted by the Sabha as under:-

THE HOUSE WILL MEET IMMEDIATELY HALF AN HOUR AFTER THE CONCLUSION OF THE GOVERNOR’S ADDRESS ON MONDAY, THE 20 TH JANUARY, 2020.	1. Obituary References.
	2. Presentation and adoption of First Report of the Business Advisory Committee.
	3. Motion under Rule 15 regarding Non-stop sitting.
	4. Motion under Rule 16 regarding adjournment of the Sabha sine-die.
	5. Papers to be laid/re-laid on the Table of the House.
	6. Official Resolution.
	7. Any other Business.”

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

The motion was put and carried.

V. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day’s sitting from the provisions of the Rule ‘Sittings of the Assembly’, indefinitely.

The motion was put and carried.

VI. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

VII. PAPERS RE-LAID/LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister re-laid papers from Sr. Nos. 1 to 194 and laid from Sr. Nos. 195 to 221 on the Table of the House.

VIII. ANNOUNCEMENT BY THE SECRETARY

The Secretary, with the permission of the Speaker, laid the papers received from the Rajya Sabha in regard to Ratification of the Constitution (One Hundred and Twenty-Sixth Amendment) Bill, 2019 on the table of the House.

IX. RESOLUTION REGARDING RATIFICATION OF THE CONSTITUTION (ONE HUNDRED AND TWENTY-SIXTH AMENDMENT) BILL, 2019

The Chief Minister moved-

“That this House ratifies the amendments to the Constitution of India falling within the purview of clause (d) of proviso to clause (2) of article 368, proposed to be made by the Constitution (One Hundred and Twenty-sixth Amendment) Bill, 2019, as passed by the both the House of Parliament.”

The motion was put and carried unanimously.

X. INTIMATION BY THE SPEAKER

The Speaker informed the House that two days training programme for the Members of the Haryana Vidhan Sabha is to be held in the Haryana Vidhan Sabha on 21st and 22nd January 2020. He further informed the House that Shri Om Birla, Hon’ble Speaker, Lok Sabha will conclude it on 22nd January, 2020. He requested all the Members of the House to attend the same.

The Sabha then adjourned sine die.

CHANDIGARH
the 20th January, 2020.

SECRETARY.

